

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 275 of 2013

Dated : 8th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Mangalore Electricity Supply Co. Ltd. ... Appellant(s)

Versus

M/s. AMR Power Pvt. Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sriranga Subbanna

**Counsel for the Respondent(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. B.Subrahmanya Prasad
Mr. Venkata Krishna for R-1**

ORDER

We have heard the learned counsel for both the parties.

The learned Senior counsel for the Respondent is directed to file his comprehensive Written Submissions on or before 15.07.2014 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file his comprehensive Written Submissions on or before 21.07.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **21.07.2014.**

**(Rakesh Nath)
Technical Member
Ts/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**